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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017
MP High Court**

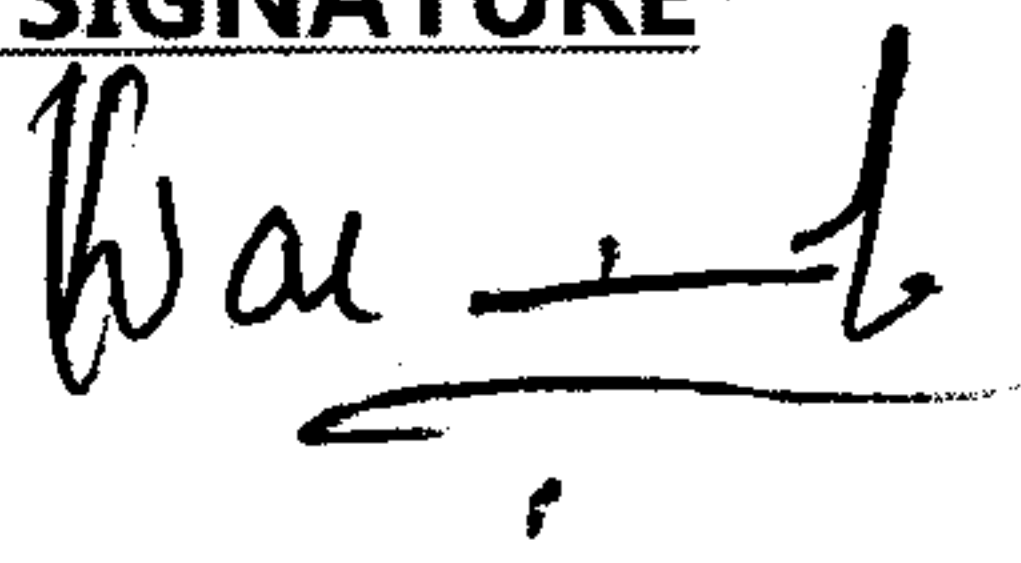


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: Axis Bank
V/s.
Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Respondent	
2.	Atul Nema	"	"	
3.	Ameya Gokhale	Advocate	Petitioner	
4.	Meghna Rajadhyaksha	"		
5.	Nirag Pathak	"		
6.	Shalin Jani	"		
i/b Shardul Amarchand Mangaldas & Co.				

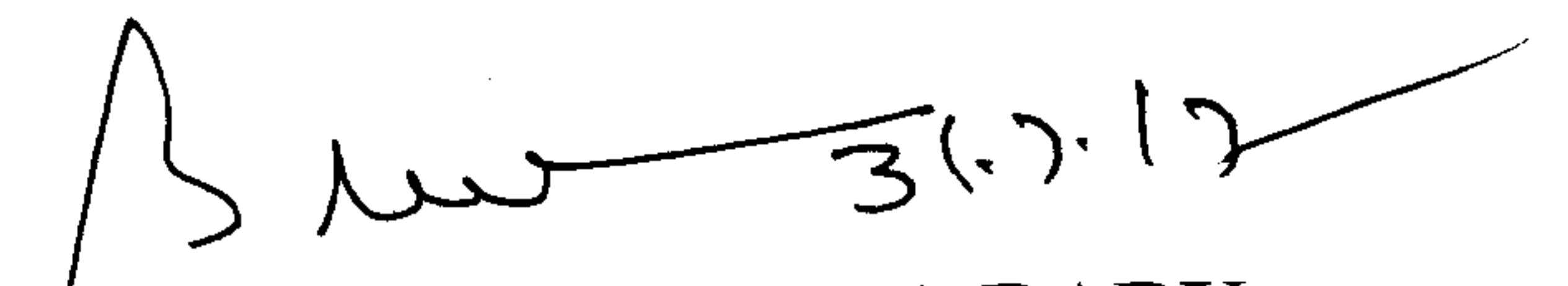
ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Meghna Rajadhyaksha with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Financial Creditor/Applicant. Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Atul Nema present for Respondent.

Respondent Counsel filed objections.

Learned Counsel appearing for applicant requested time.

List the matter on 02.08.2017 for hearing before admission as a last chance.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 31st day of July, 2017.